

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 69 OF 2017 IN  
APPEAL NO. 338 OF 2016 &  
IA NOS. 732, 733 AND 734 OF 2016**

**Dated: 13<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M. P. Biomass Energy Developers Association & Ors. ...Appellant(s)  
Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Mrs. Swpna Seshadri

Counsel for the Respondent(s) : Mr. P. K. Kaurav  
Mr. Venkatesh  
Mr. Varun Singh  
Mr. Pratyush Singh  
Mr. Shashank Khurana  
Ms. Natabrata Bhattacharya for R.1

Mr. Aditya Singh for R.2

**ORDER**

**IA NO. 69 OF 2017  
(Appl. for hearing)**

We have heard learned counsel for the parties. Considering the nature of the controversy involved in the matter and in view of the fact that the Hon'ble Technical Member Shri T. Munikrishnaiah was part of the Bench which dealt with the litigation between the same parties relating to the same issue in Appeal No. 211 of 2015 up to the stage of review and execution, we are of the opinion that this matter should be heard by us along with Hon'ble Shri T. Munikrishnaiah, Technical Member.

Therefore, list this application for hearing on **14.02.2017** at 02.30 p.m. before the Bench comprising Hon'ble Chairperson, Hon'ble T. Munikrishnaiah, Technical Member and Hon'ble I.J. Kapoor, Technical Member.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/sh*